

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

TP No. 76/237/NCLT/AHM/2016 (New)
CA No. 38/237/CLB/MB/2014 (Old)

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2017**

Name of the Company: ICICI Bank Ltd.
V/s.
Kemrock Industries & Exports Ltd. & Ors.

Section of the Companies Act: Section 237 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Sandeep Singhi	Advocate	Petitioner	
2.	Trisha Baxi for Singhi & Co.			

ORDER

Learned Advocate Mr. Sandeep Singhi with Learned Advocate Ms. Trisha Baxi present for Petitioner. None present for Respondent.

Affidavit of petitioner filed along with copies of the orders.

In view of section 446 of the Act this petition cannot be proceeded against the company without the leave of the company Court.

Learned Counsel for petitioner represented that he will take permission of the Company Court.

List the matter on 18.09.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 29th day of August, 2017.